

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

Excise Appeal No. 53471 of 2018 [DB]

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-211-214-18-19 dated 12/07/2018 passed by the Commissioner (Appeals), Indore]

M/s. Gajra Gears Pvt. Ltd
Station Road, Dewas, M.P.

...Appellant

VERSUS

**Commissioner of Central Goods &
Service Tax & Central Excise,
Ujjain, M.P.**

...Respondent

APPEARANCE:

None appeared for the Appellant

Mr.Rakesh Agarwal, Authorised Representative for the Respondent

**Coram: HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

DATE OF HEARING/DECISION:20.01.2022

FINAL ORDER No. 50102/2022

RACHNA GUPTA

The learned Counsel for the appellant has mentioned in his e-mail that the appellant has availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Discharge Certificate i.e. SVLDRS Form No.4 issued under Section 127 of the Finance Act, 2019 read with Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution Scheme Rules, 2019 has already been granted to him. Copy thereof has been placed alongwith the application in Form No. SVLDRS 1. The same has been perused.

2. Keeping in view the same, the appeal is hereby ordered to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**